

Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu Srinagar.

NOTIFICATION

Jammu, the **22nd** January, 2018

SRO **20** .- In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 437 of 2014 dated 21st of October, 2014, the Government hereby direct the exclusion of Patwar Halqa Panzgam comprising revenue village Panzgam from Tehsil Shahoora (New) HQ at Litter and its inclusion into Niabat Awantipora II (Existing) Tehsil Awantipora, District Pulwama.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS
Commissioner/Secretary to Government,
Revenue Department
Dated: **22**-01-2018

No. Rev/S/219/2017

Copy to the:-

01. Financial Commissioner, Revenue, J&K, Jammu.
02. Divisional Commissioner, Kashmir.
03. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
04. Deputy Commissioner, Pulwama.
05. Private Secretary to Hon'ble Minister for Revenue.
06. Special Assistant to Hon'ble MoS for Revenue.
07. ~~Private Secretary to the Commissioner/Secretary to Government Revenue~~